

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

STARRED QUESTION NO:215
ANSWERED ON:04.08.2003
LABOUR LAWS
JASWANT SINGH BISHNOI

Will the Minister of LABOUR be pleased to state:

- (a) the total number of Union Labour Laws framed for safeguarding the interests of labourers and other workers in the country;
- (b) whether exploitation of labour is continuing despite these laws being in force; and
- (c) if so, the action proposed to ensure cent percent compliance of the labour laws?

Answer

MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 215 FOR 4.8.2003 BY SHRI JASWANT SINGH BISHNOI REGARDING LABOUR LAWS

- (a): The Central Government has enacted about 50 Labour Laws to protect the interests of labourers and other workers in the country.
- (b) & (c): The compliance of the provisions of various labour laws is secured through inspections by the inspecting officers of the Central and State Governments. When the cases of irregularities, breaches, violations and non-compliance with the provisions of labour laws are detected during the inspections, the employers are advised to rectify the irregularities, violations and to comply with the provisions. In case of failure of the employers to comply with the provisions of labour laws, action is initiated to file prosecutions against them in the courts of law. Due to inadequate number of inspecting officers, it is difficult to secure cent percent compliance of the labour laws. However, providing for deterrent punishment in the labour laws and simplifying the labour laws and procedures being contemplated may lead to better compliance by the employers.